

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1.4.2005

Present : Mr.Mr.Ashok Joshi for the applicant.
Mr.S.M.Khan for Respondents No.1&2.
Mr.R.S.Bhaduria for R.No.3.

The applicant has filed this O.A. seeking a relief of further promotions on the ground that that since one Shri Ram Avtar Verma, colleague of the applicant, by virtue of an order passed by this Tribunal has been granted promotion in the grade of UDC and then as Office Assistant, as per Annexure A-3, so he should also be given similar treatment. The learned counsel for the respondents opposes this prayer and submits that the order vide which the Tribunal had allowed the relief to Shri Ram Avtar Verma, has been challenged by several persons including the applicant before the Hon'ble High Court and the Hon'ble High Court has passed an interim order that status quo should be maintained. Keeping in view the fact that since the order on the basis of which the applicant is claiming relief in which the relief was granted to Shri Ram Avtar Verma, vide Annexure A-3, is sub judice before the Hon'ble High Court, so this O.A. Should not be decided at this stage. It is accordingly adjourned sine die and is consigned to the record room. However, the same can be revived at the instance of the either of the parties after decision by the Hon'ble High Court, if need so arises.

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(G.R.PATWARDHAN)AM

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(KULDIP SINGH)VC

HC